

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**ORIGINAL APPLICATION NO. 05/2025 (WZ)**

**IN THE MATTER OF:**

**THE GRAMPANCHAYAT,  
SHEDASHI AND ORS.**

**... APPLICANTS**

**VERSUS**

**KILITCH DRUGS (INDIA) LTD.  
AND ORS.**

**... RESPONDENTS**

**AFFIDAVIT IN REPLY ON BEHALF OF  
RESPONDENT NOS. 4:**

**PAPER BOOK  
(FOR INDEX KINDLY SEE INSIDE)**

Place : Pune

Date : 03.06.2025

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**INDEX**

<b>SR. NO.</b>	<b>PARTICULARS</b>	<b>PAGES</b>
1.	Affidavit in reply on behalf of Respondent No.4	
2.	<b><u>ANNEXURE – A</u></b> A true copy of the letter dated 28-02-2025 bearing No.Masha/L.N.A./A-1(A)/N.G.T./O.A.No.5/2025 (Authorzation Letter)	
3.	<b><u>ANNEXURE – B</u></b> A true copy of the letter dated 29-08-2024 issued by respondent No.4 (Marked to respondent No.1)	

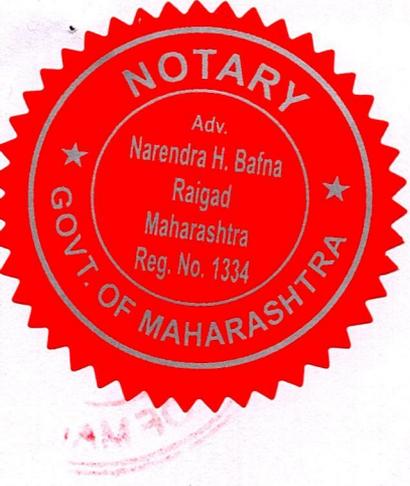
4.	<b><u>ANNEXURE - C</u></b> A true copy of the Reminder letter dated 09-11-2024 issued by respondent No.4 (Marked to respondent No.1)	
5.	<b><u>ANNEXURE - D</u></b> A true copy of the letter dated 09-12-2024 issued by respondent No.4 (Marked to respondent No.6)	
6.	<b><u>ANNEXURE - E</u></b> A true copy of the letter dated 10-12-2024 issued by respondent No.4 (Marked to respondent No.8)	
7.	<b><u>ANNEXURE - F</u></b> A true copy of the reply letter dated 25-02-2025 submitted by respondent No.1 (Marked to respondent No.1)	
8.	<b><u>ANNEXURE - G</u></b> A true copy of the reply letter dated 22-05-2025 issued by respondent No.4 (Marked to respondent No.6)	

Filed by :

Place : Pune

Date : .06.2025

PAGES	PARTICULARS	Sr. NO.
	Annexure - A A true copy of the letter dated 25-02-2025 bearing No. Maharashtra A-1(A)/N.G.T.O.A.No.82025 (Authorization Letter)	2
	Annexure - B A true copy of the letter dated 29-08-2024 issued by respondent No.4 (Marked to respondent No.1)	3



**BEFORE THE HON'BLE NATIONAL GREEN  
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**ORIGINAL APPLICATION NO. 05/2025 (WZ)**

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**VERSUS**

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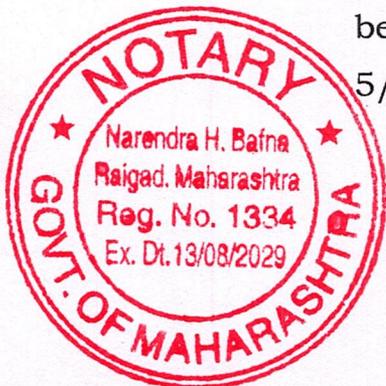
**...RESPONDENTS**

**AFFIDAVIT-IN-REPLY**

(ON BEHALF OF RESPONDENT NO.4)

I, Pravin Dnyanu Pawar, Age 41 years, Occ. Government Service, presently working as Sub Divisional Officer, Pen, Division Pen, District Raigad, do hereby state on solemn affirmation on behalf of Respondent No. 4 as follows:

1) I say and submit that, the Respondent No.4 Collector of Raigad, at Alibag vide Letter dated 28-02-2025 bearing No. Masha/L.N.A./A-1/(A)/ N.G.T./O.A. No. 5/2025 authorized me to attend this matter and to file





necessary parawise reply, documents, Affidavits-in-Reply in this matter. The Letter dated 28-02-2025 bearing No. Masha/L.N.A./ A-1/(A)/ N.G.T./ O.A. No. 5/2025 is annexed and marked as “**Annexure-A**”.

2) I say and submit that, I have perused the copy of the Application and the annexures thereto. I have also gone through the records, papers and files pertaining to the subject matter of this Application available in my office and therefore, I am able to depose and file this Affidavit-in-Reply. I may not be deemed to have admitted any facts, averments, contentions and submissions of the Petitioners either by implication or otherwise, unless and until specifically admitted by me in this Affidavit. I crave leave of this Hon'ble Court to file such Additional Affidavit in the matter as may be required at the later stage of hearing and/or I am advised.

3) At the outset Respondents want to draw attention of the Hon'ble Tribunal towards the eventual points as mentioned hereinafter.

4) The Respondent No. 4 has submitted this Affidavit-in-Reply by summarizing it and contending the important aspects of this matter.

5) The Applicants have filed this Original Application for the relief to give directions to direct Respondent No. 4 and 6 to take necessary steps to demolish any and all illegal constructions made by the



Respondent No.1 within the flood lines of Balganga river in and around its industrial Unit on the land bearing Survey No. 24/1 to 24/46, 24/48 to 24/56, 24/58 to 24/71 admeasuring total area of 5.86 Ha. in Maldev (Shedashi) village, Raigad. And also, for the directions to Respondent No.1 to remove any illegally dumped debris from and effectively restore the area of riverbed of the Balganga river reclaimed for the constructions/ widening of the said access road on the land bearing Survey No. 24/1 to 24/46, 24/48 to 24/56, 24/58 to 24/71 or for any other purpose.

6) I say and submit that, an application was submitted by Respondent No. 1 seeking conversion of land from agricultural to non-agricultural (industrial) use in respect of Survey No. 24/1 and other lands situated at Mauje Maldev, Taluka Pen, District Raigad (hereinafter it is referred as '**said lands**' for the sake of brevity) on 03-06-2022. Thereafter, office of the Respondent No. 4 called reply of (1) Assistant Director of Town Planning, Raigad-Alibag, (2) Executive Engineer (Construction), Raigad Zilha Parishad, Alibag, (3) Executive Engineer, Raigad Irrigation Department, Kolad, (4) Tahsildar, Pen regarding conversion of said lands from agricultural to non-agricultural (industrial) use.

7) I say and submit that, accordingly the above-mentioned Departments submitted their reply by the following letters. (1) Assistant Director of Town Planning, Raigad-Alibag, vide Letter dated 11-11-2022, (2) Executive



Engineer (Construction), Raigad Zilha Parishad, Alibag, vide Letter dated 01-08-2022, (3) Executive Engineer, Raigad Irrigation Department, Kolad, vide Letter dated 18-01-2022, (4) Tahsildar, Pen vide Letter dated 29-08-2022. In addition to it the Applicant has submitted No Objection Certificates of (1) Director, Maharashtra Fire Services, Mumbai vide Letter dated 21-09-2022, (2) Regional Officer, Maharashtra Pollution Control Board, Raigad, Navi Mumbai vide Letter dated 26-09-2022.

8) I state and submit that, after perusal of all the Opinions and No Objection Certificates of the above referred Departments, record of rights in respect of above-mentioned properties of village Maldev (Shedashi), Respondent No.4 has granted permission on 15-12-2022 regarding use of above-mentioned agricultural properties for non-agricultural (industrial) purpose. The Applicants have already produced on record copy of N.A. order as **Annexure-A-10**.

9) I state and submit that, Applicant No.1 Grampanchayat Shedashi on 15-03-2024 submitted application to Respondent No.4 to take necessary steps to remove the obstruction to the existing road and dismantle constructions within flood lines of the Balganga river. The Applicants have already produced on record copy of Application dated 15-03-2024 as **Annexure-A-16**.

10) I state and submit that, the Respondent No. 4 has taken cognizance of the application dated 15-03-2024



of Applicant No.1 and addressed a letters to the (1) Respondent No.1, (2) The Deputy Conservator of Forests, (3) The Tehsildar Pen, (4) The Assistant Director, Town Planning Department, Raigad, (5) The Executive Engineer, Irrigation Department, (6) Sarpanch, Grampanchayat Shedashi on 18-06-2024 and thereby informed that, the hearing was fixed on 03-07-2024 at 11.00 a.m. in the office of Respondent No. 4 and directed concerned Departments to submit their Report about facts appearing on the site in connection with allegations and contentions made by Applicant No.1 in its Application, prior to hearing. The Applicants have already produced on record copy of Letter dated 18-06-2024 as **Annexure-A-17**.

11) I state and submit that, accordingly (1) The Deputy Conservator of Forests vide Letter dated 28-06-2024, (2) The Tahsildar Pen, vide Letter dated 01-07-2024, (3) The Assistant Director, Town Planning Department, Raigad vide Letter dated 26-06-2024, (4) The Executive Engineer, Irrigation Department vide Letter dated 25-06-2024, have submitted their Report and after pursuing those reports and facts and circumstances Respondent No.4 issued following directions to Respondent No.1, 6 and 8. The Applicants have already produced on record copies of Reports submitted by above referred Departments as **Annexure-A-18 to A-21**.

(a) Vide Letter dated 29-08-2024 it was informed to Respondent No.1 to remove immediately the compound



constructed with iron angles and tin which is adjacent to river. Also, Reminder is given on 09-11-2024 to Respondent No.1 regarding the compliance of directions given in the Letter dated 29-08-2024. The Letter dated 29-08-2024 and Reminder dated 09-11-2024 are annexed and marked as "**Annexure-B and C**".

(b) Vide Letter dated 09-12-2024, it was informed to Respondent No. 6 to take immediate legal action to remove the compound constructed with iron angles and tin which is adjacent to river and submit compliance report. The Letter dated 09-12-2024 is annexed and marked as "**Annexure-D**".

(c) Vide Letter dated 10-12-2024, it was informed to Respondent No. 8 that while issuing recommendation to Respondent No. 4 regarding Occupancy Certificate, first assure that whether constructions made within a flood lines have been removed or not? and if it is not removed then do not recommend for issuance of Occupancy Certificate. The Letter dated 10-12-2024 is annexed and marked as "**Annexure-E**".

12) I state and submit that, Respondent No.1 submitted Reply to Respondent No.4 on 25-02-2025 and denied that, the construction of the compound wall falls between the river banks and blue flood lines and dumping of debris was made in the river to widen the road to give access to village. The Reply dated 25-02-2025 is annexed and marked as "**Annexure-F**".

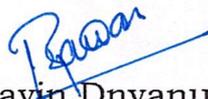
13) I state and submit that, thereafter Respondent No.4 issued Letter on 22-05-2025 to Respondent No.6 on the basis of reply submitted by Respondent No.1 and directed them to verify their own Report submitted previously by letter dated 22-08-2024 and to verify whether said constructions comes within the red and blue flood lines? The Letter dated 22-05-2025 is annexed and marked as "Annexure-G".

14) I state and submit that, after receipt of Report from the Respondent No. 6 and considering the facts and circumstances this Respondent No. 4 will issue further necessary directions regarding relief sought by Application in prayer clause (a).

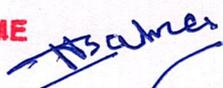
15) I state and submit that, considering submissions made in this Affidavit-in-Reply, Respondent No.4 prays to the Hon'ble Court to dismiss the petition of the Applicants.

Whatever stated above is true and correct to the best of my knowledge, belief and as per the documents available hence I have signed below.

Pen,  
Dated : 03-06-2025.

  
(Pravin Dnyanu Pawar)  
Sub Divisional Officer, Pen  
for Respondent No.4.

BEFORE ME

  
Adv. Narendra H. Bafna  
B.Co.LLB.  
NOTARY Govt. of Maharashtra  
Reg. No. 1334/2019  
C/o. Narendra Cloth Stores  
L.B.S. Marg, Pen-Raigad. -402107.

**VERIFICATION**

I, Pravin D. Pawar, Age 41 years, the Sub Divisional Officer, Pen, Taluka Pen, District Raigad, on behalf of Respondent nos. 4, do hereby state on solemn affirmation that whatever is stated here in above is derived from the official record which I believe to be true and correct.

Solemnly affirmed at Pen, )  
Dist. Raigad. )  
Dated: 03-06-2025. )  
)

*Pawar*  
(Pravin Dnyanu Pawar)  
Sub Divisional Officer, Pen  
for Respondent No.4.

I know the Deponent/Affiant



BEFORE ME

*A.B. Babar*  
Adv. Narendra H. Bafna  
B.Co.LLB.  
NOTARY Govt. of Maharashtra  
Reg. No. 1334/2019  
C/o. Narendra Cloth Stores  
L.B.S. Marg, Pen-Raigad.-402107.



Serial No. 249  
No. of Pages: 8  
Date- 3 / 6 / 20 25

	 <b>महाराष्ट्र शासन</b> <b>महसूल व वन विभाग</b> <b>जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, रायगड - अलिबाग</b> <b>हिराकोट तळयाजवळ, अलिबाग, ता.अलिबाग, जि.रायगड ४०२ २०१</b>
	<b>❖ दुरध्वनी क्र : ०२१४१-२२२११८/२२२०९७/२२२३२२ ❖ फॅक्स क्र : ०२१४१-२२७४५१ ❖</b> <b>❖ ई-मेल : tahasildarmahasul@gmail.com ❖</b>
	<b>क्रमांक:मशा/एल.एन.ए/अ-१/(अ)/NGT/O.A. No.५/२०२५</b>

दिनांक : २८ /०२/२०२५

**न्यायालयीन संदर्भ**

प्रति,

✓ उपविभागीय अधिकारी पेण,  
उपविभाग पेण.

**विषय:- Before The Hon. National Green Tribunal  
Western Zone Bench Pune**

**Original Application No.५/२०२५**

**The Grampanchayat Shedashi and Ors. — Petitioner**

**V/s**

**Kilitch Drugs (India) Ltd and Ors. — Respondent**

**संदर्भ:- Adv. Kaustubh Gidh, At. ५<sup>th</sup> Floor, ५११, Prospect Chamber, D.N  
Road, Fort, Mumbai ४००००१, यांचेकडील दि.०१/०२/२०२५ रोजीचे पत्र.**

उपरोक्त संदर्भिय पत्र क्र.१ अन्वये मा.राष्ट्रीय हरित लवाद, पश्चिम विभागीय खंडपीठ, पुणे यांचेकडे ग्रामपंचायत शेडाशी यांनी दाखल केलेले अपिल क्र.५/२०२५ च्या अपिलाची छायांकित प्रत सहपत्रांसह सोबत पाठविण्यात येत आहे.

प्रस्तुतचे बाळगंगा नदीच्या पुररेषेच्या आतमध्ये व आजुबाजुला केलेले बेकायदेशीर बांधकामे दुरु करणे, बाळगंगा नदीमध्ये टाकण्यात आलेला मलबा दुरु करणे, सदर कंपनीने बेकायदेशीरपणे वृक्षतोड केल्याप्रकरणी चौकशी करणेबाबत, अशा विविध विषयांचे अनुषंगाने मा.राष्ट्रीय हरित न्यायालयात अपिल दाखल केले आहे. सदर अपिलामध्ये जिल्हाधिकारी रायगड अलिबाग यांना प्रतिवादी क्र.१ म्हणुन दाखल करणेत आलेले आहे.

प्रस्तुत अपिलाचे अनुषंगाने मा. जिल्हाधिकारी रायगड अलिबाग यांचे वतीने बाजू मांडण्यासाठी तसेच प्रत्येक सुनावणीच्या वेळेस मा. जिल्हाधिकारी यांचे प्रतिनिधी म्हणुन उपस्थित रहाणेसाठी व मा.राष्ट्रीय हरित लवाद, पुणे येथील न्यायालयात परिच्छेद निहाय अहवाल तसेच प्रतिज्ञापत्र सादर करणेकामी आपणास प्राधिकृत करण्यात येत आहे.

तरी सदर अपिलाचे अनुषंगाने या कार्यालयाकडील परिपत्रक्र क्र.मशा/प्रशा/अ-५/न्यायालयीनबाब/२०१६, दि.१९/१२/२०१६ अन्वये दिलेल्या निर्देशानुसार कार्यवाही करावी तसेच मा.जिल्हाधिकारी यांचे वतीने मा.राष्ट्रीय हरित लवाद, पुणे येथील न्यायालयात वेळोवेळी होणा-या सुनावणी उपस्थित रहाणेकामी तसेच परिच्छेद निहाय अहवाल, प्रतिज्ञापत्र दाखल करण्यापूर्वी मा.जिल्हाधिकारी यांची पूर्वमान्यता घेऊन प्रतिज्ञापत्र दाखल करावे. तसेच सुनावणी अंती दिलेल्या निर्देशाचे अनुषंगाने अनुपालन अहवाल या कार्यालयास सादर करावा.

स्थळ प्रत मा.जिल्हाधिकारी यांचे सहीचे असे

(सदेश शिर्के)

निवासी उपजिल्हाधिकारी  
रायगड - अलिबाग

	 <b>Government of Maharashtra</b> <b>Revenue and Forest Department</b> <b>Collector and District Magistrate Office, Raigad – Alibag</b>
	Hirakot Talav, Alibag, Tal. Alibag, Dist. Raigad
	❖ Phone No: 02141-222118 / 222097 / 222322 Fax No: 02141-227451 ❖ ❖ Email: tahasildarmahasul@gmail.com ❖
No: MSA/LNA/A-1/(A)/NGT/O.A. No.5/2025	Date:28/02/2025

Judicial Reference

To,  
Sub-Divisional Officer, Pen  
Sub-Division Pen

Subject : Before the Hon. National Green Tribunal  
Western Zone Bench, Pune  
Original Application No.5/2025  
The Grampanchayat Shedashi and Ors. — Petitioners  
V/s  
Kilitch Drugs (India) Ltd and Ors. — Respondents

Reference: Letter dated 01/02/2025 from Adv. Kaustubh Gidh, 5th Floor, 511,  
Prospect Chamber, D.N. Road, Fort, Mumbai – 400001.

As per the above referenced letter No.1, the photocopy of Appeal No. 5/2025 filed by Grampanchayat Shedashi before the Hon. National Green Tribunal, Western Zonal Bench, Pune, along with annexures is enclosed herewith.

The said appeal pertains to various issues such as demolition of illegal constructions made inside and around the floodline of Balganga river, removal of debris dumped in Balganga river, and investigation regarding unauthorized tree cutting done by the said company. In the said appeal, the District Collector Raigad, Alibag is arrayed as Respondent No.1.

In connection with this appeal, you are hereby authorized to represent on behalf of the Hon. District Collector Raigad, Alibag, during every hearing and also to submit para-wise replies and affidavit before the Hon. National Green Tribunal, Pune.

Therefore, in this matter, action should be taken as per the instructions issued under this office circular No. MSA/PSA/A-5/Judicial Matters/2016, dated 19/12/2016. Also, before filing any affidavit, prior approval of the Hon. District Collector must be obtained, and

a compliance report in respect of directions given after the hearing must be submitted to this office.

By order and signature of the Hon. District Collector

(Sandesh Shirke)  
Resident Deputy Collector  
Raigad – Alibag

	<h1>399</h1>	<span style="color: green;">Annexure - B</span>
	<p>महाराष्ट्र शासन महसूल व वन विभाग जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, रायगड - अलिबाग हिराकोट तळयाजवळ, अलिबाग, ता.अलिबाग, जि.रायगड</p>	
	<p>☎दुरध्वनी क्र.02141-222118/222097/222322(फॅक्स क्र.:02141-227451) ✉ईमेल: tahasilidarmahasul@gmail.com</p>	
क्र.मशा/एल.एन.ए/अ-१ (अ)/मे.क्लिच ड्रग्स अनधिकृत बांधकाम दुर करणे/२०२४		दि: २२/०८/२०२४

प्रति,  
मे.क्लिच ड्रग्स (इंडिया) लि.तर्फे डायरेक्टर,  
मुकुंद प्रतापराय मेहता,  
रा.३७, उजागर इंडस्ट्रीअल इस्टेट, डब्ल्यू.टी.  
पाटील मार्ग, देवनार, मुंबई ४०००८८.

**विषय:-** मे.क्लिच ड्रग्स (इंडिया) लि.तर्फे मुकुंद प्रतापराव मेहता यांना देण्यात आलेल्या बांधकाम परवानगीबाबत.

**संदर्भ:-** १. कार्यकारी अभियंता, लघु पाटबंधारे विभाग कोलाड यांना या कार्यालयाकडून दिलेले पत्र क्र.मशा.एल.एन.ए/अ-१/अ/मे.क्लिच ड्रग्स अनधिकृत बांधकामे/२०२४, दि.३०/०७/२०२४.  
२.कार्यकारी अभियंता, रायगड पाटबंधारे विभाग, कोलाड यांचेकडील पत्र क्र.जा.क्र.रापावि/प्रशा-२/३०२०/सन २०२४, दि.२२/०८/२०२४.

उपरोक्त संदर्भिय विषयान्वये मौजे मालदेव, ता.पेण येथील गट नं.२४ व हि.नं.१ व इतर या जमीन मिळकतीमध्ये आपल्या कंपनीने केलेल्या बांधकामासंबंधी स्थळ पहाणी करणेकामी वरील संदर्भिय पत्र क्र.१ अन्वये कार्यकारी अभियंता, लघु पाटबंधारे विभाग कोलाड यांचेकडून अहवाल मागविले असता, संदर्भिय पत्र क्र.२ अन्वये या कार्यालयाकडे अहवाल प्राप्त झाले आहे. सदर अहवालाचे अवलोकन केले असता, प्रस्तुत जमीन मिळकतीच्या बाजूला असलेल्या नदीच्या जवळ लोखंडी अँगल व पत्र्याचे कंपाऊंड आपण अनधिकृतपणे केले असल्याचे अहवालामध्ये नमुद केले आहे

तरी प्रस्तुत प्रकरणी सदर जमीन मिळकतीमध्ये नदीच्या जवळ लोखंडी अँगल व पत्र्याचे केले कंपाऊंडचे बांधकाम तात्काळ दुर करुन या कार्यालयास कळविण्यात यावे.

*(Handwritten Signature)*

(श्रीकांत गायकवाड)

प्र. निवासी उपजिल्हाधिकारी  
रायगड - अलिबाग

प्रत: तहसिलदार पेण, तहसिल कार्यालय पेण यांचेकडे आवश्यक त्या कार्यवाहीसाठी.

२/- प्रसतु प्रकरणी मौजे मालदेव, ता.पेण येथील गट नं.२४ व हि.नं.१ व इतर मध्ये मे.क्लिच ड्रग्स (इंडिया) लि. या कंपनीने नदीच्या जवळ लोखंडी अँगल व पत्र्याचे केलेले अनधिकृत कंपाऊंड दुर केले आहे अगर कसे? याबाबत स्थळ पहाणी करुन अहवाल या कार्यालयाकडे सादर करण्यात यावा.

जावळ

30 AUG 2024

*(Handwritten Signature)*

(श्रीकांत गायकवाड)

प्र. निवासी उपजिल्हाधिकारी  
रायगड - अलिबाग

	 <b>Government of Maharashtra</b> <b>Revenue and Forest Department</b> <b>Collector and District Magistrate Office, Raigad – Alibag</b>
	Hirakot Talav, Alibag, Tal. Alibag, Dist. Raigad
	❖ Phone No: 02141-222118 / 222097 / 222322 Fax No: 02141-227451 ❖ ❖ Email: tahasildarmahasul@gmail.com ❖
No: MSA/LNA/A-1/(A)/ Removal of illegal construction of M/s. Klitch drugs/2024	Date:29/08/2024

To,

M/s. Klitch Drugs (India) Ltd.

Through Director, Mukund Prataprai Mehta,

Residing at: 37, Ujagar Industrial Estate,

W.T. Patil Road, Deonar, Mumbai – 400088.

Subject: Regarding the construction permission granted to Mukund Prataprai Mehta on behalf of M/s. Klitch Drugs (India) Ltd.

- Reference: 1. Letter No. Msha.LNA/A-1/A/M/s. Klitch Drugs Unauthorized Constructions/2024, dated 30/07/2024, issued by this office to Executive Engineer, Minor Irrigation Department, Kolad.
2. Letter No. Ja.Kra. Rapavi/Prasha-2/3020/Year 2024, dated 22/08/2024, received from Executive Engineer, Raigad Irrigation Department, Kolad.

In reference to the subject mentioned above, regarding the construction carried out by your company on land situated at Mouje Maldev, Taluka Pen, bearing Gat No. 24 and Hissa No. 1 and others — a site inspection report was requested via the above-mentioned reference letter no. 1 to the Executive Engineer, Minor Irrigation Department, Kolad. In response, a report has been received through reference letter no. 2. Upon reviewing the report, it is noted that iron angle and sheet fencing (compound) has been constructed unauthorizedly near the river adjacent to the said land.

Therefore, you are hereby instructed to immediately remove the unauthorized iron angle and sheet fencing constructed near the river on the said land and inform this office upon compliance.

(Shrikant Gaikwad)  
Resident Deputy Collector  
Raigad - Alibag

	 <b>महाराष्ट्र शासन</b> <b>महसूल व वन विभाग</b>
	<b>जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, रायगड - अलिबाग</b> <b>हिराकोट तळयाजवळ, अलिबाग, ता.अलिबाग, जि.रायगड</b>
	<b>दुरध्वनी क्र.०२१४१-२२२११८/२२२०९७/२२२३२२(फॅक्स क्र.:०२१४१-२२७४५१)</b> <b>ईमेल:tahasildarmahasul@gmail.com</b>
<b>क्र.मशा/एल.एन.ए/अ-१ (अ)/मे.क्लिच ड्रग्स अनधिकृत बांधकाम दुर करणे/२०२४</b>	<b>दि: ०८/११/२०२४</b>

स्मरणपत्र - १

प्रति,

मे.क्लिच ड्रग्स (इंडिया) लि.तर्फे डायरेक्टर,  
मुकुंद प्रतापराय मेहता,  
रा.३७, उजागर इंडस्ट्रीअल इस्टेट, डब्ल्यु.टी.  
पाटील मार्ग, देवनार, मुंबई ४०००८८.

**विषय:- मे.क्लिच ड्रग्स (इंडिया) लि.तर्फे मुकुंद प्रतापराय मेहता यांना देण्यात आलेल्या बांधकाम परवानगीबाबत.**

- संदर्भ:- १. कार्यकारी अभियंता, लघु पाटबंधारे विभाग कोलाड यांना या कार्यालयाकडून दिलेले पत्र क्र.मशा.एल.एन.ए/अ-१/अ/मे.क्लिच ड्रग्स अनधिकृत बांधकामे/२०२४, दि.३०/०७/२०२४.
२. कार्यकारी अभियंता, रायगड पाटबंधारे विभाग, कोलाड यांचेकडील पत्र क्र.जा.क्र.रापावि/प्रशा-२/३०२०/सन २०२४, दि.२२/०८/२०२४.
३. या कार्यालयाकडील पत्र क्र.मशा/एल.एन.ए./अ-१/अ/मे.क्लिच ड्रग्स अनधिकृत बांधकाम दुर करणे/२०२४, दि.२९/०८/२०२४.

उपरोक्त संदर्भिय विषयान्वये मौजे मालदेव, ता.पेण येथील गट नं.२४ व हि.नं.१ व इतर या जमीन मिळकतीमध्ये आपल्या कंपनीने केलेल्या बांधकामासंबंधी स्थळ पहाणी करणेकामी वरील संदर्भिय पत्र क्र.१ अन्वये कार्यकारी अभियंता, लघु पाटबंधारे विभाग कोलाड यांचेकडून अहवाल मागविले असता, संदर्भिय पत्र क्र.२ अन्वये या कार्यालयाकडे अहवाल प्राप्त झाले आहे. सदर अहवालाचे अवलोकन केले असता, प्रस्तुत जमीन मिळकतीच्या बाजूला असलेल्या नदीच्या जवळ लोखंडी अँगल व पत्र्याचे कंपाऊंड आपण अनधिकृतपणे केले असल्याचे अहवालामध्ये नमुद केले आहे. सदर अहवालाच्या अनुषंगाने प्रस्तुत जमीन मिळकतीमध्ये करण्यात आलेले अनधिकृत बांधकाम दुर करणेकामी वरील संदर्भिय पत्र क्र.३ अन्वये आपणास कळविण्यात आले आहे. परंतु अदयापर्यंत सदरचे बांधकाम दुरु करण्यात आले आहे अगर कसे याबाबत या कार्यालयास कळविण्यात आले नाही.

तरी प्रस्तुत प्रकरणी सदर जमीन मिळकतीमध्ये नदीच्या जवळ लोखंडी अँगल व पत्र्याचे केले कंपाऊंडचे बांधकाम तात्काळ दुर करुन या कार्यालयास कळविण्यात यावे.

	<b>जावक</b>
<b>तारीख-</b> 23 DEC 2024	
<b>सही-</b>	
<b>व्यवस्था-</b>	<b>लेखनिक</b>

रुमेश शिर्के

(सुदेश शिर्के)

निबासी उपजिल्हाधिकारी  
रायगड - अलिबाग

रुमेश शिर्के

रुमेश शिर्के

रुमेश शिर्के

	 <b>Government of Maharashtra</b> <b>Revenue and Forest Department</b> <b>Collector and District Magistrate Office, Raigad – Alibag</b>
	Hirakot Talav, Alibag, Tal. Alibag, Dist. Raigad
	❖ Phone No: 02141-222118 / 222097 / 222322 Fax No: 02141-227451 ❖ ❖ Email: tahasildarmahasul@gmail.com ❖
No: MSA/LNA/A-1/(A)/ A)/M/s. Klitch Drugs Removal of Unauthorized Construction/2024	Date:09/11/2024

**Reminder Letter 1**

To,  
M/s Klitch Drugs (India) Ltd.  
Through Director, Mukund Pratapravo Mehta,  
Residing at 37, Ujagar Industrial Estate,  
W.T. Patil Marg, Deonar, Mumbai – 400088.

Subject: Regarding the construction permission granted to Mr. Mukund Pratapravo Mehta on behalf of M/s Klitch Drugs (India) Ltd.

- References :
1. Letter from this office to the Executive Engineer, Minor Irrigation Department, Kolad, Ref. No. MSA/LNA/A-1/A/M/s Klitch Drugs Unauthorized Construction/2024, dated 30/07/2024.
  2. Letter from Executive Engineer, Raigad Irrigation Department, Kolad, Ref. No. RAPAVI/PRASHA-2/3020/Year 2024, dated 22/08/2024.
  3. Letter from this office Ref. No. MSA/LNA/A-1/A/M/s Klitch Drugs Unauthorized Construction Removal/2024, dated 29/08/2024.

With reference to the above subject, regarding the construction done by your company on Survey No. 24 and Hissa No. 1 and others at Mouje Maldev, Tal. Pen, a site inspection report was requested via reference 1 from the Executive Engineer, Minor Irrigation Department, Kolad. The report was received via reference 2, and upon examining it, it is mentioned that an iron angle and tin sheet compound was unauthorizedly constructed near the river adjacent to the said land.

In view of this, you were informed via reference 3 to remove the unauthorized construction from the land. However, till date, this office has not received any information about whether the said construction has been removed or not.

403

Hence, in this matter, the compound made of iron angle and tin sheet near the river should be immediately removed, and this office should be informed accordingly.

(Sandesh Shirke)  
Resident Deputy Collector,  
Raigad – Alibag

	<p>महाराष्ट्र शासन महसूल व वन विभाग जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, रायगड - अलिबाग</p>
	<p>हिराकोट तळयाजवळ, अलिबाग, ता.अलिबाग, जि.रायगड</p>
	<p>दुरध्वनी क्र.०२१४१-२२२११८/२२२०९७/२२२३२२(फॅक्स क्र.:०२१४१-२२७४५१) ईमेल:tahasildarmahasul@gmail.com</p>
<p>क्र.मशा/एल.एन.ए/अ-१(अ)/मे.क्लिच ड्रग्स तक्रार/२०२४</p>	<p>दिनांक: ०८/१२/२०२४</p>

प्रति,  
कार्यकारी अभियंता,  
रायगड पाटबंधारे विभाग कोलाड,  
ता.रोहा, जि.रायगड.

विषय:- मे.क्लिच ड्रग्स (इंडिया) लि.तर्फे मुकुंद प्रतापराव मेहता यांना देण्यात आलेल्या बांधकाम परवानगीबाबत.

संदर्भ:- १. आपले पत्र जा.क्र.रापावि/प्रशा-२/३०२७/सन - २०२४, दि.२२/०८/२०२४.

उपरोक्त संदर्भिय विषयान्वये मौजे मालदेव, ता.पेण येथील गट नं.२४ व हि.नं.१ व इतर या जमीन मिळकतीमध्ये कंपनीने केलेल्या बांधकामासंबंधी संदर्भिय पत्र क्र.१ अन्वये आपला अहवाल या कार्यालयाकडे अहवाल प्राप्त झाला आहे. सदर अहवालाचे अवलोकन केले असता, प्रस्तुत जमीन मिळकतीच्या बाजूला असलेल्या नदीच्या जवळ लोखंडी अँगल व पत्र्याचे कंपाऊंड अनधिकृतपणे केले असल्याचे अहवालामध्ये नमूद केले आहे

तरी सदर प्रकरणी नदी काठच्या पूर नियंत्रण रेषेमध्ये बांधकामे केली असल्यास सदरची बांधकामावर आपले विभागामार्फत कार्यवाही करणे आपेक्षित आहे. सबब नदीच्या जवळ लोखंडी अँगल व पत्र्याचे केले कंपाऊंडचे बांधकाम तात्काळ दुर करणेकामी आपलेस्तरावरून नियमोचित कार्यवाही करावी. व त्याबाबत या कार्यालयास अवगत करावे.

२४/१२/२४

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(सदेश शिर्के)

निवासी उपजिल्हाधिकारी  
रायगड - अलिबाग

प्रत:- सरपंच, ग्रामपंचायत शेडाशी, पो.रानसई, ता.पेण, जि.रायगड यांना माहितीसाठी.

प्रत:- मे.क्लिच ड्रग्स (इंडिया) लि.तर्फे डायरेक्टर, मुकुंद प्रतापराव मेहता, रा.३७, उजागर इंडस्ट्रीअल इस्टेट, डब्ल्यू.टी. पाटील मार्ग, देवनार, मुंबई ४०००८८ यांना सूचित करण्यासाठी

	<p>जावक</p>
<p>तारीख- 23 DEC 2024</p>	
<p>सही-</p>	
<p>वटवडी-</p>	<p>लेखनिक</p>

	 <b>Government of Maharashtra</b> <b>Revenue and Forest Department</b> <b>Collector and District Magistrate Office, Raigad – Alibag</b>
	Hirakot Talav, Alibag, Tal. Alibag, Dist. Raigad
	❖ Phone No: 02141-222118 / 222097 / 222322 Fax No: 02141-227451 ❖ ❖ Email: tahasildarmahasul@gmail.com ❖
No: MSA/LNA/A-1/(A)/M/s. Klitch Drugs Complaint/2024	Date:09/12/2024

To,  
Executive Engineer,  
Raigad Irrigation Department, Kolad,  
Tal. Roha, Dist. Raigad.

Subject : Regarding the construction permission granted to Mr. Mukund Pratapravo Mehta on behalf of M/s Klitch Drugs (India) Ltd.

Reference : Your letter No. RPAVI/PRASHA-2/3027/Year – 2024, dated 22/08/2024.

In reference to the above-mentioned subject, a report has been received in this office through the referred letter regarding the construction carried out by the company on Survey No. 24 and Hissa No. 1 and others at Mouje Maldev, Tal. Pen. Upon reviewing the report, it is noted that a compound made of iron angles and tin sheets has been erected unauthorizedly near the river adjacent to the said land property.

Therefore, if construction has been done within the flood control line near the river, it is expected that your department shall take necessary action on such construction. Hence, appropriate action should be taken from your level for immediate removal of the compound made of iron angles and tin sheets near the river. Kindly inform this office accordingly.

(Sandesh Shirke)  
Resident Deputy Collector,  
Raigad – Alibag

Copy to:

- Sarpanch, Grampanchayat Shedashi, Post: Ransai, Tal. Pen, Dist. Raigad – For information.
- Director, M/s Klitch Drugs (India) Ltd., Mr. Mukund Pratapravo Mehta, Residing at 37, Ujagar Industrial Estate, W.T. Patil Marg, Deonar, Mumbai 400088.

	<p>महाराष्ट्र शासन महसूल व वन विभाग जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, रायगड - अलिबाग</p>
	<p>हिराकोट तळयाजवळ, अलिबाग, ता.अलिबाग, जि.रायगड ✦दुरध्वनी क्र.०२१४१-२२२११८/२२२०९७/२२२३२२(फॅक्स क्र.:०२१४१-२२७४५१ ✦ईमेल:tahasildarmahasul@gmail.com✦</p>
क्र.मशा/एल.एन.ए/अ-१ (अ)/टो.नं.१७११८/२०२३	दिनांक: १० /१२/२०२४

प्रति,  
सहाय्यक संचालक,  
नगररचना रायगड अलिबाग.

विषय:- मौजे मालदेव, (शेडाशी) ता.पेण येथील गट नं.२४ व हि.नं.१ व इतर या जमीन मिळकतीबाबत.

संदर्भ:- १. आपलेकडील पत्र जा.क्र./संसंनर-राअ/बिशेष/औदयोगिक बांप/मौजे मालदेव (शेडाशी)/ता.पेण/स.नं.२४/१ व इतर ८५३, दि.२९/०४/२०२४ अन्वये.  
२. ग्रामपंचायत शेडाशी यांचेकडील दि.०८/१२/२०२३, दि.१०.०१.२०२४ व दि.१५.०३.२०२४ रोजीचे तक्रार अर्ज.

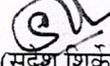
उपरोक्त संदर्भिय विषयान्वये, मौजे मालदेव, ता.पेण येथील गट नं.२४ व हि.नं.१ व इतर या जमीन मिळकतीस सुधारित बांधकाम परवानगी मिळणेकामी मे.क्लिच ड्रगज (इंडिया) लि. तर्फे डायरेक्टर मुकुंद प्रतापराय मेहता यांनी या कार्यालयाकडे प्रस्ताव दाखल केला आहे. सदर प्रस्तावाचे अनुषंगाने आपला अहवाल प्राप्त आहे. तथापि, सदर जमिनीसंदर्भात ग्रामपंचायत शेडाशी यांनी तक्रार दाखल केली असून, सदर तक्रारीचे अनुषंगाने कार्यकारी अभियंता, रायगड पाटबंधारे विभाग कोलाड यांनी खालीलप्रमाणे अहवाल सादर केला आहे.

मौजे मालदेव, ता.पेण येथील गट नं.२४ व हि. नं.१ व इतर या जमीन मिळकतीस नदीच्या बाजूस निळ्या पुररेषेच्या आत लोखंडी अँगल व पत्र्याचे कंपाऊंड केलेचे दिसून आले आहे. तसेच बाळगंगा नदीच्या पुररेषा इंडेक्स नकाशात दर्शविल्यानुसार बांधकाम चालू असलेल्या इमारतीचा काही भाग हा लाल रेषे लगतच असल्याचे दिसून येते. तसेच लोखंडी अँगल व पत्र्याचे कंपाऊंड हे निळ्या रेषेच्या आत केलेचे आढळले आहे. त्यानुसार, या कार्यालयाचे पत्र दिनांक ०८/१२/२०२४ अन्वये मे.क्लिच ड्रगज (इंडिया) लि.तर्फे डायरेक्टर, मुकुंद प्रतापराय मेहता, यांना व कार्यकारी अभियंता, रायगड पाटबंधारे विभाग कोलाड यांना दि. ०८/१२/२०२४ रोजी अन्वये पुररेषेच्या आत येणारे बांधकाम हटविणेकामी नियोमोचित कार्यवाही करण्याचे निर्देश दिलेले आहेत.

तरी सदर प्रकरणी भोगवटा प्रमाणपत्र प्रस्ताव स्थळपहाणी वेळी पुररेषेच्या आत येणारे बांधकाम कंपनी प्रशासनाने हटविले आहे अगर कसे? याची शाहनिशा करून, भोगवटा प्रमाणपत्राकामी शिफारस करण्याची कार्यवाही करावी. कंपनी प्रशासनाने पुररेषेच्या आत येणारे बांधकाम हटविले नसल्याचे निदर्शनास आल्यास भोगवटा प्रमाणपत्राकामी शिफारस करण्यात येवू नये. व त्याबाबत तात्काळ या कार्यालयास अवगत करावे.

	जावक
तारीख-	23 DEC 2024
सही-	
वटवडा-	लेखनिक

स्वस्त्या



(सदेश शिर्के)  
निवृत्ती उपजिल्हाधिकारी  
रायगड - अलिबाग



	 <b>Government of Maharashtra</b> <b>Revenue and Forest Department</b> <b>Collector and District Magistrate Office, Raigad – Alibag</b>
	Hirakot Talav, Alibag, Tal. Alibag, Dist. Raigad
	❖ Phone No: 02141-222118 / 222097 / 222322 Fax No: 02141-227451 ❖ ❖ Email: tahasildarmahasul@gmail.com ❖
	No: MSA/LNA/A-1/(A)/To.No17118/2023
Date:10/12/2024	

To,  
Assistant Director,  
Town Planning, Raigad – Alibag

Subject : Regarding the land property at Mouje Maldev (Shedashi), Tal. Pen, Survey No. 24 and Hissa No. 1 and others.

- References:1. Your letter Ref. No. SASANAR-RAA/BISHEP/Industrial Construction/ Mouje Maldev (Shedashi)/Tal. Pen/Survey No. 24/1 and others – 853, dated 29/04/2024  
2. Complaint letters from Grampanchayat Shedashi dated 08/12/2023, 10/01/2024, and 15/03/2024

In relation to the above subject, for obtaining revised building permission for land property in Survey No. 24 and Hissa No. 1 and others at Mouje Maldev, Tal. Pen, a proposal was submitted to this office by Director Mukund Pratapravo Mehta of M/s Klitch Drugs (India) Ltd. Your report has been received accordingly.

However, complaints regarding the said land have been filed by Grampanchayat Shedashi. Based on those complaints, the Executive Engineer, Raigad Irrigation Department, Kolad has submitted the following report:

It has been observed that a compound of iron angles and tin sheets has been constructed within the blue flood line on the side of the river adjacent to Survey No. 24 and Hissa No. 1 and others at Mouje Maldev, Tal. Pen. Also, as per the flood line index map of Balganga river, some portion of the under-construction building is seen to be adjacent to the red flood line, and the compound of iron angles and tin sheets falls within the blue line area.

Therefore, as per this office letter dated 09/12/2024, M/s Klitch Drugs (India) Ltd. and the Executive Engineer, Raigad Irrigation Department, Kolad, were instructed on 09/12/2024 to take proper action to remove the construction falling within the flood line.

Hence, at the time of site inspection for the Possession Certificate Proposal, you must verify whether the construction within the flood line has been removed by the company administration. If it is found that the construction within the flood line has not been removed, the recommendation for the Possession Certificate should not be made, and this office should be informed immediately.

(Sandesh Shirke)  
Resident Deputy Collector,  
Raigad – Alibag

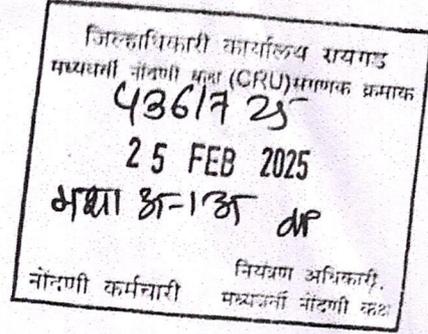


Killitch Drugs (India) Ltd.

Annexure - P

25<sup>th</sup> February, 2025

To,  
The Deputy Collector  
District Collector Office, Near Hirakot Lake,  
Alibag, Raigad, 402 201  
Maharashtra, India



**Sub: Reply to the notice dated 9<sup>th</sup> December, 2024**

Dear Sir,

With reference to the notice 9<sup>th</sup> December, 2024 we Killitch Drugs (India) Limited, having its office at 37, Ujagar Industrial Estate, W. T. Patil Marg, Deonar Mumbai – 400088, hereby would like to bring it to your notice the following facts with respect to our under-construction of the pharmaceutical formulation plant at S. No. 24, Hissa No. 1 to 46, 48 to 56, and 58 to 71, Maldev, PEN, Raigad, Maharashtra – 402107;

- 1. Illegal Construction:** The Construction of the Building is in line with revised NA order dated 23<sup>rd</sup> December, 2024 and is in compliance with the provisions of Unified Development Control and Promotion Regulations for Maharashtra (UDCPR). The shortest distance between the said under-construction building and the existing water edge is more than 65 mtr. The provisions of section 3.1.1 of the UDCPR for Maharashtra is provided hereinbelow for your ready reference;

*"No piece of land shall be used as a site for the construction of building;*

*If the entire site is within a distance of 6 m. from the edge of water mark of a minor water course (like nallah, canal) and 15m. from the edge of water mark of a major water course (like river) shown on Development Plan/Regional Plan or Village / City survey map or otherwise."*

We hereby further state that even the shorter distance between existing river bank and the Iron Angle and Sheet Compound wall is also in distance of approx. 33 mtrs from the existing water edge.

Further, the approved plan stating the blue flood line and red flood line by the irrigation department is not available because the approval is under process but the index map is available with them. We hereby state that no construction is done within the river bank and blue flood line as provided in the index map issued by the Irrigation Department. The construction of the compound wall also do not fall between the river bank and blue flood line marked in the index map and the shortest distance between Compound Wall and the Water existing water Edge is of approx. 33 mtrs.



ugs (India) Ltd.



Therefore, we are in compliance with the provisions of UDCPR.

**2. Dumping of Debris to the river to widen the road resulting obstruction to the natural flow of the Balganga River**

We hereby declare and confirm that no dumping of Debris was made in the river to widen the road to give access to the village. Such false allegation made by the complainant to harass the company personnel and to interrupt the peaceful operation of the Company are offence of criminal nature and punishable under the law.

If you refer the village map, there is no existing road. In good faith, we have provided the road to the villagers on our own land which is of approx. 5.5 mtr wide so that no villagers are in trouble. Further, One side of the road is already cemented one and other side is we are going to make it cemented voluntarily because we don't want any villagers to suffer even on during rainy seasons.

Please note, we are coming to set up a green field project with good purpose. This project will provide employment to approx. 700 people and will help to grow small entrepreneur surrounding to the village.

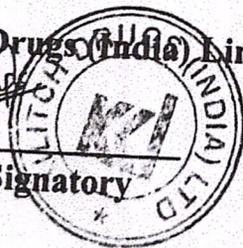
This is for your kind information and record.

Thanking you,

Yours' Faithfully,

For **Kilitch Drugs (India) Limited**

*Pulke*  
\_\_\_\_\_  
**Authorised Signatory**



	 <b>महाराष्ट्र शासन</b> <b>महसूल व वन विभाग</b> <b>जिल्हाधिकारी व जिल्हावडाधिकारी कार्यालय, रायगड - अलिबाग</b>
	<b>हिराकोट तळयाजवळ, अलिबाग, ता.अलिबाग, जि.रायगड</b>
	<b>दुरध्वनी क्र.०२१४१-२२२११८/२२२०९७/२२२३२२(फॅक्स क्र.:०२१४१-२२७४५१)</b> <b>ईमेल: tahasildarmahasul@gmail.com</b>
<b>क्र.मशा/एल.एन.ए/अ-१ (अ)/मे.क्लिच ड्रग्स तक्रार/२०२५</b>	<b>दिनांक: २२/०५/२०२५</b>

प्रति,  
कार्यकारी अभियंता,  
रायगड पाटबंधारे विभाग कोलाड,  
ता.रोहा, जि.रायगड.

**विषय:- मे.क्लिच ड्रग्स (इंडिया) लि.तर्फे मुकुंद प्रतापराव मेहता यांना देण्यात आलेल्या बांधकाम परवानगीबाबत.**

- संदर्भ:-** १. आपले पत्र जा.क्र.रापावि/प्रशा-२/३०२७/सन - २०२४, दि.२२/०८/२०२४.  
२. मे क्लिच ड्रगज (इंडिया) लि. यांना या कार्यालयाकडून दि.२९/०८/२०२४ व दि.०९/११/२०२४ रोजी अन्वये.  
३. मे.क्लिच ड्रगज (इंडिया) लि.तर्फे डायरेक्टर, मुकुंद प्रतापराव मेहता, रा.३७, उजागर इंडस्ट्रीअल इस्टेट, डब्ल्यु.टी. पाटील मार्ग, देवनार, मुंबई ४०००८८ यांनी दि.२५/०२/२०२५ रोजी दिलेले पत्र.

उपरोक्त संदर्भिय विषयान्वये मौजे मालदेव, ता.पेण येथील गट नं.२४ व हि.नं.१ व इतर या जमीन मिळकतीमध्ये कंपनीने केलेल्या बांधकामासंबंधी संदर्भिय-पत्र क्र.१ अन्वये आपला अहवाल या कार्यालयाकडे प्राप्त झाला आहे. सदर अहवालाचे अवलोकन केले असता, प्रस्तुत जमीन मिळकतीच्या बाजूला असलेल्या नदीच्या जवळ लोखंडी अँगल व पत्र्याचे कंपाऊंड अनधिकृतपणे केले असल्याचे अहवालामध्ये नमुद केले आहे.

प्रस्तुत प्रकरणी वरील संदर्भिय पत्र क्र.१ अन्वये प्राप्त झालेल्या अहवालाच्या अनुषंगाने या कार्यालयाकडील वरील संदर्भिय पत्र क्र.२ अन्वये मे क्लिच ड्रगज (इंडिया) लि. कंपनी यांना सदरचे अनधिकृत बांधकाम दुरु करणेकामी कळविण्यात आले होते. संदर्भिय पत्र क्र.३ अन्वये सदर कंपनीने या कार्यालयाकडे म्हणणे दाखल केले आहे. सदर दाखल करण्यात आलेल्या म्हणण्यामध्ये पाटबंधारे विभागाने जारी केलेल्या निर्देशांक नकाशामध्ये नमुद केल्याप्रमाणे नदीकाठ आणि निळया पुररेषेच्या आत कोणतेही बांधकाम केलेले नाही. तसेच कंपाऊंड वॉलचे बांधकाम सुध्दा निळया पुररेषेमध्ये करण्यात आले नसून ते योग्य असल्याचे नमुद केले आहे.

तरी प्रस्तुत प्रकरणी वरील संदर्भिय पत्र क्र.१ अन्वये या कार्यालयाकडे सादर केलेले अभिप्रायाची तपासणी करून सदरचे बांधकाम रेड लाईन, ब्लू लाईनमध्ये येत आहे अगर कसे? याबाबत आपले स्वयंस्पष्ट अभिप्रायासह अहवाल तात्काळ या कार्यालयाकडे सादर करावा.

  
(संदेश शिर्के)  
निवासी उपजिल्हाधिकारी  
रायगड - अलिबाग

	 <b>Government of Maharashtra</b> <b>Revenue and Forest Department</b> <b>Collector and District Magistrate Office, Raigad – Alibag</b>
	Hirakot Talav, Alibag, Tal. Alibag, Dist. Raigad
	❖ Phone No: 02141-222118 / 222097 / 222322 Fax No: 02141-227451 ❖ ❖ Email: tahasildarmahasul@gmail.com ❖
No: MSA/LNA/A-1(A)/M/s. Kilitch Drugs Complaint/2025	Date: 22/05/2025

To,  
Executive Engineer,  
Raigad Irrigation Division, Kolad,  
Tal. Roha, Dist. Raigad

Subject: Regarding construction permission given to Mr. Mukund Prataprao Mehta on behalf of M/s. Kilitch Drugs (India) Ltd.

- References :
1. Your Letter No. RAPD/PSA-2/3027/Year-2024, dated 22/08/2024
  2. Communications from this office to M/s. Kilitch Drugs (India) Ltd. dated 29/08/2024 and 09/11/2024
  3. Letter dated 25/02/2025 from Mr. Mukund Prataprao Mehta, Director, Kilitch Drugs (India) Ltd., R/o 37, Ujagar Industrial Estate, W.T. Patil Road, Deonar, Mumbai – 400088

With reference to the above, regarding construction by the company on Gat No. 24 and Hissa No.1 and others in Mouje Maldev, Tal. Pen, your report was received through Reference 1. Upon examining the said report, it is mentioned that iron angles and tin sheet compound wall was constructed unauthorizedly near the river adjacent to the concerned land.

In this regard, as per Reference 2, M/s. Kilitch Drugs (India) Ltd. was directed to remove the unauthorized construction. In response, through Reference 3, the said company submitted its explanation. In their submission, they claimed that as per the floodline map issued by the Irrigation Department, no construction was done inside the riverbank or blue floodline. They further stated that the compound wall was not within the blue line and is appropriately constructed.

Hence, based on the report submitted under Reference 1, a self-explanatory report regarding whether the said construction falls under red line, blue line or not, may be submitted immediately to this office.

(Sandesh Shirke)  
Resident Deputy Collector  
Raigad – Alibag